

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition for Special Leave to Appeal (Crl.)... CRLMP No.24752/2014

SUDHIR AND ORS

Petitioner(s)

VERSUS

STATE OF U P

Respondent(s)

(office report for directions)

Date : 16/03/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
[IN CHAMBERS]

For Petitioner(s)

Mr. Ajay Veer Singh Jain, Adv.
Mr. Atul Agarwal, Adv.
Mr. Atit Jain, Adv.
Ms. Divya Garg, Adv.
Mr. U.R.Bokadia, Adv.
Mr. Mohd. Irshad Hanif, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RIn view of the peculiar facts stated in
thecriminal miscellaneous petition for extension of time to
file proof of surrender, a further period of four weeks
is granted to the petitioners to surrender.In case, proof of surrender is not filed within
all the aforesaid time, the special leave petition sh
stand dismissed without further reference to the Court.

Signature Not Verified

Digitally signed by
Rajni Mukhi
Date: 2015.03.16
17:02:49 IST
Reason:

(Rajni Mukhi)

Sr. P.A.

(Pardeep Kumar)

AR-cum-PS